

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.41/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

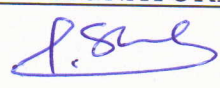
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mrs. Sarita Bajaj

V/s.
M/s. Hansraj Pragji Warehousing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	CS PRAMODS ^{Shel} (on behalf of Respondent no 1, 2, 3 & 4)	Practising company secretary	
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② Adv. Vinit Mehta.

i/b.
(SD Ibrahim law)
Chambers


Adv. for
Petitioner
Order



C.P No. 41/397-398/ CLB/MB/MAH/2015

1. Ld. Counsels respectively from the sides of Petitioner and Respondent are present.
2. Ld. Representatives have informed that one C.A No. 150/2015 is pending for disposal. It has also been informed that a Sur-rejoinder in connection of CA 150/2015 is yet to be filed. Time granted up to 23.09.2016.
3. Let this C.P. along with CA be fixed for adjudication on 29.09.2016. Date of next hearing is duly communicated to both the sides in the Court.

Dated: 19th August, 2016.


M. K. SHRAWAT
Member (Judicial)